

Central Administrative Tribunal, Lucknow Bench
CCP No. 77/2004 in O.A. No. 623/97
this the 16th day of December, 2004

HON'BLE SHRI A.K. BHATNAGAR, MEMBER (J)

HON'BLE SHRI S.P. ARYA, MEMBER (A)

Chandra Bhushan Sharma son of Sri R. Sharma
resident of Radhika Niwas C-1, Shitlapuram,
Rajajipuram, Lucknow.

...Applicant

By Advocate: None

Versus

1. Shri A.K. Tiwari, General Manager (P),
North Eastern Railway, Gorakhpur.
2. Shri Jagdeo Kumar, Divisional Railway
Manager (Karmik), North Eastern Railway,
Lucknow.

...Respondents

By Advocate: Sri Deepak Shukla for Sri Azmal
Khan

ORDER (ORAL)

BY SHRI A.K. BHATNAGAR, MEMBER (J)

This contempt petition has been filed
for non-compliance of the judgement and order
dated 13.11.2003 passed in O.A. No. 623/1997.

The following orders were passed:-

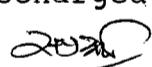
"We find that the prayer of the
applicant is innocuous and reasonable. At
the same time we note with considerable
concern the complete indifference and
apathy of the respondents in the matter who
have not bothered to file any reply to the
O.A. despite lapse of considerable time. In
the circumstances, we hereby order that the
respondent No.2 shall take action on the
applicant's case in terms of the reference
made by the office of the DRM on 16.12.2003
within a period of 3 months from the date of

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communication of this judgement and order and communicate the same to the applicant through the office of DRM. It needs no emphasis that the decision taken should be by means of reasoned and speaking order."

2. Learned counsel for respondents has filed counter reply regarding the facts of the compliance of the order passed in O.A. No. 623/97 on 13.11.2003 and submitted that the order has duly been complied with and he has filed Annexures along with the Counter Reply dated 29.10.2004 and 14.10.2004 stating the above facts.

3. We have gone through the Annexures filed by the respondents along with the counter reply and we are satisfied that ~~no~~ due compliance of the order has been made by the respondents. Accordingly contempt petition is dismissed and notices issued are discharged.


(S.P. Arya)

Member (A)

HLS/-


(A.K. Bhatnagar)

Member (J)